


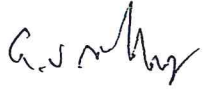


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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : IA/¹¹⁵114/2017
IN
PETITION NUMBER : TCA/11/2016
NAME OF THE PETITIONER(S) : N. Shankaranarayan K. Muthusamy,
NAME OF THE RESPONDENT(S) : Aruna Theatres & Enterprises (Private) Limited and others
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
1-	G. Sivashankaran	Counsel for Applicant	
2)	K. RAMASAMY G.V. MOHANDAS KUMAR	Counsel for Respondent	
3	A.K. Raghavulu	Counsel for Respondent	
4)	B. Dhanaaraj	Counsel for R19	

ORDER

Counsel for Applicant present. Counsel for R8 present. Counsel for R9 present. Counsel for R10 present. Counsel for R19 also present. Counsel for Applicant has suggested the name of M/s. K.S. Jagannathan & Co. as Chartered Accountant to carry out the assignment as per the order of CLB dated 25.02.2009 and R19 suggested the name of M/s. Lilly and Geetha Associates as Chartered Accountant for the appointment in the matter. However, Counsel for R10 did not agree to both the names and ^{did not} ~~even not~~ suggesting any name. Keeping in view the order passed by the CLB [^] dated 25.02.2009, we hereby appoint M/s. K.S. Jagannathan & Co. as an independent Chartered Accountant to complete the assignment as per the order dated 25.02.2009 within a period of three months. The Chartered Accountant shall carry out the assignment strictly as per the mandate provided in the order of the CLB. The **Registry** is directed to send copy of this order to the Chartered Accountant along with the copy of the order of CLB dated 25.02.2009. The parties are directed to cooperate with the Chartered Accountant by providing the relevant records and the necessary informations. The **Registry** is directed to place this matter before this Bench after receiving the report of the Chartered Accountant. The Company is directed to settle the remuneration of the Chartered Accountant on mutual agreeable basis. P.V.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)